

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 60/(MAH)/2012
CA No.

CORAM:

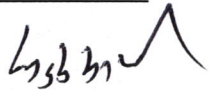
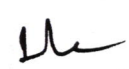
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: Mr. Ramhari Deorao Ganage
V/s.
M/s. Poona Tools Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	MAHESH ATHAYALE	PCS for Petitioner	
②	SHWETA BOSAR	Adv. R. 2	

Common Order

TCP No.89/397-398/ NCLT/MB/MAH/2011

TCP No.60/397-398/ NCLT/MB/MAH/2012

TCP No.74/397-398/ NCLT/MB/MAH/2012

TCP No.75/397-398/ NCLT/MB/MAH/2012

On the suggestions made by this Bench, the Professional appearing on behalf of the Petitioners and the Counsel appearing on behalf of the Respondents have come forward to put their efforts to try for settlement in between the parties within 15 days hereof. If it does not happen, the Petitioner side is directed to file rejoinder to reply Affidavit within four weeks hereof and get ready for main hearing on 25.4.2017.

If any settlement is arrived at between the parties, they are at liberty to mention before the next date of hearing.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)